दिल्ली विधान सभा समाचार भाग-2

विधायी तथा अन्य मामलों से सम्बन्धित सामान्य जानकारी
 शुक्रवार, 6 मई, 1994 / धशाख 16, 1916
 शुक्रवार

संख्या ८८

सदत्यों की नज़रबन्दी एवं रिहाई

पुलिस उपायुक्त, उत्तरी जिला, दिल्ली का अध्यद, दिल्ली विधान सभा को सम्बोन्धित दिनांक 2 मई 1994 का निम्नलिद्यित पत्र दिनांक 2 मई, 1994 को प्राप्त हुआ :

> पी • एन गुप्ता सचिवं

DELHI VIDHAN SABHA

BULLETIN PART-II

(General information relating to Legislative & other matters)
Friday, May 6, 1994/Vaisakha 16, 1916 (Saka)

No.88

DETENTION AND RELEASE OF MEMBERS

The following communication dated the 2nd May, 1994 addressed to the Speaker, Delhi Vidhan Sabha, from the Deputy Commissioner of Police, North District, Delhi was received on 2nd May, 1994:

"S/Shri Tek Chand Sharma, Mukesh Sharma,
Jai Kishan, Raj Kumar Chauhan, members,
Legislative Assembly, Delhi alongwith
their other supporters were detained
under Section 65 of the Delhi Police Act,
1978 for not obeying the reasonable
directions of the Assistant Commissioner
of Police, Civil Lines, Delhi, to desist
from blocking the road and to refrain
from stopping the natural flow of traffic
at P.S. Civil Lines at 11.40 A.M. on 2.5.94
and were released on the same day at 12.45 P.M.
from P.S. Civil Lines."

P.N. GUPTA